

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1107 OF 2018 IN**  
**DFR NO.2256 OF 2018**

**Dated: 20<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**RattanIndia Power Limited**

**... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**... Respondent(s)**

Counsel for the Appellant (s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : ---

**ORDER**

The learned counsel, Ms. Raveena Dhamija, appearing for the Appellant prays for one week time to enable her to file a better affidavit in this matter explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

One week time is granted to the learned counsel appearing for the Appellant to enable her to file a better affidavit in this matter explaining the delay in filing the appeal. She may file the same by 27.08.2018.

List the matter on **31.08.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**

*vt/pr*

**(Justice N.K. Patil)**  
**Judicial Member**